

by Government during the Railway strike in May, 1974. The concessions that were given to the staff as a result of the agreement reached with the representatives of the labour prior to May, 1974 are in the process of implementation.

Running of an Express Train between Ranchi and Delhi

718. SHRI B. R. MUNDA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the people of Hatia, Ranchi, Jamshedpur, Bokaro Steel City and suburban villages are facing great hardship in travelling from these places to the big cities of the Northern parts of India in the absence of any direct express train; and

(b) if so, whether Government propose to run an express train between Ranchi and Delhi with arrangements of attaching bogies for the people of Jamshedpur and Bokaro Steel City?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI):

(a) No. At present, two bi-weekly

through/ service coaches viz. one 1st and 2nd and one 2-tier sleeper are running between Delhi/New Delhi and Hatia for the convenience of through passengers between Ranchi/Bokaro Steel City and Delhi. Bi-weekly 77/78 Utkai Express and one daily 1st and 2nd through service coach by 11/12 Delhi-Howrah Express and connected trains are available for through passengers between Delhi/New Delhi and Tatanagar. These through travel facilities have been found to be adequate for the present level of traffic.

(b) No.

Maintenance of saloons in railways

719. SHRI SANAT KUMAR RAHA : Will the Minister of RAILWAYS be pleased to state :

(a) the number of saloons being maintained in each zone of railways; and

(b) the purposes for which these coaches are maintained?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI):

(a) and (b) A statement is attached.

Statement

No. of Saloons	Railways which maintain the Saloons	Purpose
2 B. G. Saloons (Twin set)	Central and Northern Railways.	For the use of the President of India, State Guests and Foreign dignitaries.
1 B. G. Saloon	Central Railway	For the use of Governor of Madhya Pradesh.
1 B.G. Saloon	Eastern Railway	For the use of Governor of West Bengal.
1 B. G. Saloon	South-Eastern Railway	For the use of Governor of Orissa.
1 B.G Saloon	Central Railway	For the use of Military authorities.
3 B. G. Saloons	Northern Railway	For the use of Military authorities.

Apart from these Saloons, the following Inspection Carriages are maintained on the Zonal Railways for the

use of Railway Officials for inspection purposes while (ravelling on duty):—

Railway	Number of Inspection Carriages as on 31-3-'74					
	Broad Gauge		Metre Gauge		Narrow Gauge	
	Eight Wheeler	Four Wheeler	Eight Wheeler	Four/Six Wheeler	Eight Wheeler	Four Wheeler
Central	15	88	8	2
Eastern	25	91	2
Northern	33	64	15	23	4	..
North Eastern	38	82
Northeast Frontier	4	3	37	37	1	..
Southern	11	25	39	31	1	1
South Central	7	43	15	42	2	..
South-Eastern	27	83	15	11
Western	15	38	24	33	8	1

Removal of ban on donations by companies to political parties

720. SHRI VEERENDRA PATIL :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government propose to remove the ban on donations by companies to the political parties; and

(b) if so, what are the details of the measures proposed to be taken in this direction?

THE DEPUTY MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BA-RUA): (a) No, Sir.

(b) Does not arise.

Committee on legal aid to the poor

721. SHRIMATI SARASWATI PRADHAN:
SHRIMATI SUSHILA SHANKAR ADIVAREKAR:
SHRIMATI SUMITRA G. KULKARNI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Starred Question 175 given in the Rajya Sabha on the 19th November, 1973 and state :

(a) whether Government have since completed the consideration of the report submitted by Committee on legal aid to the poor;

(b) if so, what are the decisions taken by Government on the recommendations made by the Committee especially with regard to formation of a Statutory Corporation to stimulate, guide and perpetuate organised free legal services; and

(c) whether it is proposed to requisition the services of the law graduates and post-graduates working in the Central Government offices for the purpose?

THE MINISTER OF SPATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY) : (a) No, Sir.